

be absorbed in some other posts in the Central Excise Department.

NATIONAL COUNCIL OF CHILD EDUCATION

*977. **Shri Wodeyar:** Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to the suggestion for the formation of a National Council of Child Education made in the Presidential address to the All India Child Education Conference at Indore;

(b) whether Government have any proposal to set up such a Council;

(c) if so, by what time the Council is likely to be set up; and

(d) what will be its main functions?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) No.

(b) No.

(c) and (d). Do not arise. I may add that there exists a National Committee on Early Childhood Education, which is a sub-committee of the Central Advisory Board of Education.

Shri S. N. Das: May I know why the Central Government are so unkind to children that they are taking steps for so many other things, but not for children?

Dr. M. M. Das: It is wrong to presume that the Central Government are not taking any steps. In fact, a scheme has been formulated, and under that scheme, the Central Government have granted to six State Governments a sum of Rs. 1,35,302, during the current year.

HINDI PROFESSOR

*979. **Ch. Raghubir Singh:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that some financial assistance was given to a Hindi Professor in Italy;

(b) if so, the name of that professor; and

(c) how he was selected?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) Professor Ram Singh Tomar.

(c) On the basis of the recommendation of the University concerned.

Ch. Raghubir Singh: May I know the number of applicants who applied for this assistance?

شکشا تنها پرواکرتک سلسادھن اور

ویکھانک گویشنا ملتوی (مولانا آزاد):

یہ صرف ایک ہی کس ہے اتلی کا۔

[**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** There is only one case, from Italy.]

Mr. Speaker: There is only one case.

TRANSLATION OF CENTRAL ACTS

*980. **Shri M. S. Gurupadaswamy:** Will the Minister of Law be pleased to state:

(a) whether any unit to translate into Hindi the unrepealed Central Acts is attached to the Ministry;

(b) if so, the strength of the staff;

(c) the progress made in translating the Acts; and

(d) whether there is any proposal to appoint a committee to scrutinise the legal terms of Hindi which are being used in this connection?

The Minister in the Ministry of Law (Shri Pataskar): (a) Yes.

(b) The unit consists of 1 Officer on Special Duty, 7 Translators, 1 Hindi Proof-reader, 1 Hindi Typist, 1 Hindi Stenographer and 3 Clerks.

(c) 220 Acts have so far been translated into Hindi.

(d) Yes.

Shri M. S. Gurupadaswamy: May I know how much money is spent for this purpose?

Shri Pataskar: For that I would require notice.

श्री भक्त वरुनि : क्या मंत्री महोदय जिन कानूनों का हिन्दी में अनुवाद हो चुका है, उनकी प्रतियाँ इस सदन के सदस्यों को देने की कृपा करेंगे ?

Shri Pataskar: They are published and are available for sale. But of course, if any particular Member wants a copy of any particular Act, that may be supplied to him.

Shri Heda: May I know whether Government have formulated the equivalents of legal terms from English into Hindi?

Shri Pataskar: Yes. So far as the Acts translated are concerned, they have tried their best to put in the proper translation of these words. And now, it is also proposed in consultation with the Education Ministry to appoint an expert committee for legal terms.

श्री एम० एल० द्विवेदी : इन कानूनों की किताबों का जो अनुवाद किया गया है, इसके लिए जो काम करने वाले हैं वह किन शब्दकोषों का सहारा लेते हैं और क्या मंत्रालय ने भी कोई कोष तैयार किया है ?

Shri Pataskar: So far as I know there is no special *kosh* prepared for this. But they try to get information from all possible sources that are available.

Shri Sarangadhar Das: May I know whether it is the policy to translate every legal and technical word into Hindi or to preserve some of the English words that cannot be easily translated?

Shri Pataskar: Wherever possible and feasible they are being translated.

OPIMUM

*961. **Dr. Satyawadi:** Will the Minister of Finance be pleased to state:

(a) whether any chemical analysis has been undertaken regarding the

yielding value of the opium cultivated in different parts of the country so far as morphine bi-sulphide and bi-hydro-chloride are concerned.

(b) if so, the results thereof;

(c) whether it is also a fact that the hill opium is richer than other opium so far as the quantity of morphine etc., is concerned; and

(d) the estimated cost of these chemicals in the country?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): (a) and (b). Morphine is the principal alkaloid of opium. The amount of morphine sulphate and morphine hydrochloride which can be obtained from any sample of opium depends upon its morphine content. All consignments of opium received at the Government Opium Factories at Ghazipur and Neemuch from the various growing areas are subjected to chemical analysis and it has been found that the morphine content varies from 9 to 12 per cent.

(c) No, Sir.

(d) A statement showing the selling price of the alkaloids manufactured at the Government Factory is placed on the Table of the Sabha. [See Appendix VI, annexure No. 21.]

I would like to add that it is not the policy of Government to disclose the cost of production, because it is a commercial venture of Government having some international competition also.

Dr. Satyawadi: May I know the total production of these chemicals, and the effect of banning poppy cultivation upon this production?

Shri A. C. Guha: I have not got the figure of the total production of this chemical, but I am sure the restriction on poppy cultivation will not affect our requirements of this chemical. We have always kept a watch over that.

Mr. Speaker: I think his question is whether this restriction has affected poppy cultivation.